

2

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

VACATION BENCH

OA No. 1323/93

Date of decision: 15.06.1993.

DR.A.B. HIRAMANI

...PETITIONER

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

CORAM THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

For the petitioner Shri P.L. Mimroth, Counsel.

Judgement(oral)

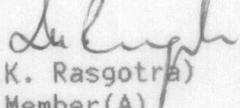
The petitioner in this case is working as a Deputy Director (Research) in the office of the respondents in the pay scale of Rs.3700-5000. He is aggrieved by the order of the respondents dated May 20, 1993 according to which during the absence of Dr. V.S. Wadhwa from 14.6.93 to 11.7.93 Dr. Manjit Singh has been asked to look after the work of Director, C.H.E.B.

2. Shri P.L. Mimroth, learned counsel for the petitioner says that the petitioner is feeling aggrieved, as he has been superseded and the petitioner has filed a representation on May 26, 1993 against the designation of Dr. Manjit Singh for looking after the post of Director, D.H.E.B. From the representation of the petitioner it is seen that on earlier occasions also similar arrangements have been made when his juniors were asked to look after the post of Director for short duration. Apparently no such representation was filed earlier. Since in this case the representation has been filed only on 26.5.93, the Application, at this stage seems

2

to be pre-mature. There is also no supersession involved, as Dr. Manjit Singh has been only asked to look after the post of Director, D.H.E.B. He has not been appointed to officiate in the post.

3. In view of the above circumstances the petitioner will do well to wait for a reasonable period of time for the disposal of his representation. The O.A. is dismissed at the admission stage itself, reserving liberty to approach the Tribunal, if so advised, in accordance with law.


(I.K. Rasgotra)
Member(A)
15.6.93.

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